



**Central Administrative Tribunal  
Jammu Bench, Jammu**  
Hearing through video conferencing

**O.A. No.61/1157/2020**

This the 4<sup>th</sup> day, Friday of December, 2020

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)  
Hon'ble Mr. Mohd. Jamshed, Member (A)**

Mrs. Raja Rizwan, Age:53 years,  
W/o. Ghulam Mohi-ud-Din Bhat,  
R/o.K.P. Road, Anantnag, Kashmir-192 101.

.....Applicants  
(Mr. Ahmad Javid, Advocate)

**Versus**

1. Union Territory of Jammu & Kashmir through Commissioner/Secretary to Govt. Health & Medical Education Department, Civil Secretariat, Jammu/Srinagar-180 001;
2. Director, Health Services, Kashmir-190 001;
3. Chief Medical Officer, Pulwama-192 301;
4. Block Medical Officer, Pulwama-192 301.

..... Respondents

(Mr. Amit Gupta, Additional Advocate General)

## **O R D E R (ORAL)**

**Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

OA has been filed by applicant seeking to quashment of transfer order dated 09.09.2020 whereby she had been transferred from NTPHC Nain Batpora Block Pulwama to PHC Litter Block Pulwama and to convert the earned leave sanctioned in favour of the her into Medical leave.

2. Heard Learned Counsel for the applicant and Mr. Amit Gupta, Learned Additional Advocate General.

3. During the course of hearing, learned counsel for the applicant submits that her client would be satisfied if the respondents are directed to treat this entire OA as a representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a time bound manner and further the applicant shall not be relieved till such disposal of her representation.

4. OA is accordingly disposed of at admission stage by directing the respondents to treat the entire OA as representation of the applicant and consider and dispose of the same by passing a reasoned and speaking order within a period of ten days from today and till disposal of her

representation, she shall not be relieved provided she had not already been relieved. It is made clear that nothing has been observed in respect of merits of the case. There shall be no order as to costs.

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**(Mohd. Jamshed)**  
**Member (A)**

**(Rakesh Sagar Jain)**  
**Member (J)**

asvs